

COMMITTEE ON PETITIONS
1955-56

SEVENTH REPORT

(Presented on the 22nd December, 1955)



LOK SABHA SECRETARIAT
NEW DELHI
January, 1956

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MEMBERS OF THE COMMITTEE ON PETITIONS

1. Shri Kotha Raghuramaiah—*Chairman.*
2. Shri Shiva Datt Upadhyaya
3. Shri K. T. Achuthan
4. Shri Sohan Lal Dhusiya
5. Shri S. C. Deb
6. Shri Liladhar Joshi
7. Shri U. R. Bogawat
8. Shri Jethalal Harikrishna Joshi
9. Shri Ramraj Jajware
10. Shri Resham Lal Jangde
11. Shri P. N. Rajabhoj
12. Shri P. Subba Rao
13. Shri Anandchand
14. Dr. Ch. V. Rama Rao
15. Shri Ramji Verma

SECRETARIAT

Shri S. L. Shakhder—*Joint Secretary.*

Shri A. L. Rai—*Under Secretary.*

REPORT

I, the Chairman of the Committee on Petitions, having been authorised by the Committee to present the Report on their behalf, present this their Seventh Report.

2. The Committee at their sitting held on the 20th December, 1955 considered the following two petitions:—

- (i) Petition from the Merchants Association, Mancherial; Residents of Taluqa Asifabad, Distt. Adilabad; Village Panchayat Committee, Bheemaram; Members of the Bar, Secunderabad; Residents of Adilabad; and certain Mazdoor Unions of Warangal, relating to the report of the States Reorganisation Commission. (Petition No. 48—Appendix I).
- (ii) Petition from the inhabitants of Panchayat Villages in Taluk of Bellary District, Mysore, relating to the Report of the States Reorganisation Commission. (Petition No. 49—Appendix II).

3. In petition No. 48 which was presented to the House by Shri C. Madhao Reddi, M.P. on the 17th December, 1955, the petitioners contend that the public opinion in Telangana is in favour of a separate Telangana State. They are opposed to the merger of Telangana with Andhra, under certain conditions later on, as recommended by the States Reorganisation Commission in their Report.

4. In petition No. 49 which was presented to the House by Shri Sivamurthi Swami, M.P. on the 17th December, 1955 the petitioners are opposed to the exclusion of certain portions of the Bellary District, namely, the Siruguppa, Bellary and Hospet taluks and a small portion of the Mallapuram Sub-taluk of the Bellary district, from the proposed Karnataka State as recommended by the States Reorganisation Commission.

They further desire that Kannada areas of Alur, Adoni and Rayadurg Taluks be added to the proposed Karnataka State.

5. As the Report of the States Reorganisation Commission is being discussed by the House, the Committee recommend that both the petitions might be circulated *in extenso* to the Members of the House on the 20th December, 1955 in anticipation of the presentation of this Report.

K. RAGHURAMIAH,

Chairman,

Committee on Petitions

NEW DELHI;

The 21st December, 1955.

APPENDICES

APPENDIX I

Petition No. 48

To

Lok Sabha,
New Delhi.

The humble petitions of—

- (i) The Merchants Association, Mancherial, (ii) Residents of Taluqa Asifabad, Distt. Adilabad, (iii) Village Panchayat Committee, Bheemaram, (iv) Members of the Bar, Secunderabad, (v) Residents of Adilabad, (vi) certain Mazdoor Unions of Warangal,

sheweth,

That the Report of the States Reorganisation Commission which is before the Lok Sabha satisfies to a great extent the aspirations of the people of Telangana in so far as it recommended the formation of a separate State of Telangana.

2. The Report admits that there is a strong case for a separate Telangana State and it will be economically viable and administratively feasible, but it notes that the public opinion in Telangana has not crystallised itself on this score. The petitioners submit that the public opinion has crystallised during the last one year beyond any doubt against merger with Andhra.

3. The opinions expressed by the members of the Hyderabad State Legislature in the recent session of the Assembly, do not correctly represent the wishes of the people about the future of Telangana for the following reasons:—

- (i) The present members of the Assembly were elected four years ago when the opinion on this issue was not crystallised and hence they have no mandate from the people to vote on this issue;
- (ii) Some members of the Assembly who were elected from Telangana but who actually belong to Marthwada and Karnataka that are being merged in other States, have no interest in representing the wishes of the Telangana people;
- (iii) A large number of Communist Party Members were elected to the Assembly from Telangana. Communist Party is supporting merger with Andhra as a Party Policy. Therefore it will not allow its members to express the opinion of their constituencies freely against merger;

and accordingly your petitioners pray that no serious cognizance of the opinions expressed in support of merger by some members of the Hyderabad State Assembly be taken and the Parliament might take a decision for the immediate formation of a separate State of nine Telugu districts of Hyderabad State with border adjustments with a provision that the final decision about the future of Telangana be taken by the Members of the Assembly elected during the ensuing general elections,

and your petitioners as in duty bound will ever pray.

APPENDIX II

Petition No. 49

To

Lok Sabha,
New Delhi.

The humble petition of the inhabitants of Panchayat Villages in Taluk of Bellary District, Mysore State, sheweth,

On the eve of the formation of the Andhra State, Bellary District was merged in Mysore State by an Act of Parliament, namely, the Andhra State Act of 1953 (Act 30 of 1953).

2. The Report of the S.R.C. has recommended the re-transfer of Bellary Hospet and Siriguppa Taluks and a portion of Mallapur sub-taluk upto and including the Tungabhadra Dam site into Andhra State.

3. We beg to submit that the said recommendation be not implemented as it would be directly in contravention of the finding of Sri Justice I. S. Misra and the categorical declarations of the Prime Minister Sri Jawaharlal Nehru (*vide* Col. 204 of the Parliamentary Debates, Official Report, House of the People dated the 6th August, 1953) and the emphatic pronouncement of the then Home Minister Dr. K. N. Katju (*vide* Cols. 1221 to 1227 of the Parliamentary Debates, Official Report, House of the People dated the 20th August, 1953). Acceptance of the Misra Award is final as admitted by the Andhras themselves, and the question of Bellary should not be reopened as stated in the Press Note issued by the Government of India on the 18th June, 1953.

4. Observations of the S.R.C. that "Sri Justice Misra was mainly guided by the linguistic gravity" is not correct. His terms of reference included historical, financial, economic and administrative considerations also. Circumstances have not changed within these two years to warrant the retransfer as recommended by the S.R.C.

5. Tungabhadra Project is not meant mainly for Andhra. It irrigates 5,43,000 acres in Karnataka (Bellary and Raichur Districts) and only 1,53,000 acres in Andhra. The administrative consideration demands that the entire Project be entrusted to the future Karnataka Government.

6. There may be disputes between Andhra and Mysore in the matter of either in sharing the waters or execution, maintenance, or development of the Project. The Tungabhadra Board constituted by the President of India on 10-3-1955 is working very satisfactorily as declared by its Chairman Sri B. N. Gokhale.

7. Even if the presumption that there are disputes has any remote chance of becoming true the proposed legislation in respect of the water disputes and Inter-State Rivers will set at rest all real or imaginary disputes. If the Andhra Government is interested in only the utilisation of the Tungabhadra waters, there is no necessity to hand over the people and the land. Water may be given to them subject to the availability and agreement between the two States.

8. The Economic and Commercial links of Bellary are mainly with the Karnataka areas in Hyderabad, Bombay and Mysore (*vide* page 168 Imperial Gazetteer of India). Trade and Commerce has considerably increased within these two years as the Official Sales and Income-Tax returns and Bellary Market Committee returns show.

9. The question of Kolar should not be put in juxtaposition against Bellary. Each must be judged on its own merits. If the Telugu speaking people of Kolar want to go to Andhra nobody can stop them. If the Kannada people of Bellary want to be in Karnataka none can force them out.

10. Great injustice would be done and serious repercussions will follow if our admittedly Kannada Village is included in Andhra linguistic State, in violation of the wishes of the people, and the solemn declaration of the Government of India and an Act of this House.

11. If the Government of India changes its decision there will be no sanctity or finality,

and accordingly your petitioners pray that the recommendations of the S.R.C. in this behalf be not implemented and provision be made in the States Reorganisation Bill to retain Bellary District in Karnataka and also include Kannada areas of Alur, Adoni and Rayadurg Taluks in Karnataka.

and your petitioners as in duty bound will ever pray.